| | 40 | | DIDUCTDUC AN | | | Annexure - 3 | | | | | List of stakeholders | | 22.02.0005 |
|-------|---|--|-------------------------|-------------------------------------|--------------------------------|---|----------|--|------------------------------------|--|--------------------------------|---------------------------------------|---|
| Na | ame of Corporate debtor | debtor S&S INDUSTRIES AND ENTERPRISES LIMITE | | | | Date of Commencement of Liq | | operational creditors (Wo | 09.04.2021 | | 22.02.2025 | | |
| SI.No | Name of Authorised Representative,if any | Name of Workman | Details Date of receipt | of Claim Received Amount claimed | Total amount of claim admitted | Details of claim ad Amount of claim for the period of twenty-four months preceding the liquidation commencement date | | % share in total amount of claims admitted | - Amount of Contingent Claim | Amount of any mutual dues, that may be setoff | Amount of claim rejected | Amount of Claim under Verification | Amount in Rs Remarks, if any |
| 1 | | G. Baskaran | 03.05.2021 | 18,18,884.00 | 47,303.00 | Nil | Gratuity | 1.72% | | Nil | 17,71,581.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogeny 3) Earlier, Gratuity for the period from 01/10/1995 to 20/12/2000 was admitted for Rs. 1731 - under section 36(4)(a)(iii) and paid. Balance Rs. 18.17.153 was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted v/s 36(4)(a)(iii) Rs. 4.346/- and vis.51(10) Rs. 4.24.57/. |
| 2 | | R.Baskar | 03.05.2021 | 39,14,323.00 | 1,45,967.00 | Nil | Gratuity | 5.30% | | Nil | 37,68,356.00 | Nil | Yerifed with the books of accounts and the payroll register 2) Claim admitted under Workmen acceogery 3) Gratuity claim from 01/09/1993 to 20/12/2000 was admitted for Rs. 10.399/- under section 36(4)(6)(10) and paid. Balance claim of Rs. 39.0.394/- was kept pending for High Court Order. A) row, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted v/s 56(4)(a)(iii) in Rs. 52.555/- and v/s 53(1)(f) is Rs. 120.712/- |
| 3 | | C.Rajkumar | 03.05.2021 | 39,14,323.00 | 1,45,967.00 | Nil | Gratuity | 5.30% | | Nil | 37,68,356.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workmen acteogery 3) Gratuity claim from 01/09/1993 to 20/12/2000 was admitted for Rs. 10.399/- under section 36(4)(6)(10) and paid.Balance claim of Rs. 39.03.924/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(10) in SR. 32.525/r. and u/s 53(1)(1) in SR. 120.712/. |
| 4 | | M.Balaraman | 03.05.2021 | 4,35,000.00 | 1,77,363.00 | Nil | Gratuity | 6.44% | | Nil | 2,57,637.00 | Nil | 1) Verified with the books of accounts and the salary records available 2) Claim admitted under Workmen cateogery 3) Gratuity claim from 01/04/1992 to 20/12/2000 was admitted for Rs. 152.13/- under section 36(4)(6)(10) and paid. Balance claim of Rs. 4.19.787/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(0)) in Rs. 30.427/- and u/s 531(10) in Rs. 16.4936/- |
| 5 | | J.Ravichandran | 03.05.2021 | 18,18,884.00 | 46,957.00 | Nil | Gratuity | 1.70% | | Nil | 17,71,927.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workmen actosegery 3) Gratuity claim from 01/06/1997 to 20/12/2000 was admitted for Rs. 1385/- under section 36/61/30/11 and paid. Balance claim of Rs. 18,17,499/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36/61/2011 Back.50(1). and U.S. 31(1)(1) fis Rs.4 2457/- |
| 6 | | D.Balaji | 03.05.2021 | 65,65,938.00 | 1,14,625.00 | Nil | Gratuity | 4.16% | | Nil | 64,51,313.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workmen acteogery 3) Gratuity claim from 02/05/1996 to 20/12/2000 was admitted for Rs. 5/28/- under section 36/61/30/11 and paid. Balance claim of Rs. 65.60.010/- was kept pending for High Court Order. 4) Now, the claim is reassessed as port the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36/61/2011 is re15.639/L. and u/s 53(11/0) Is Rs. 98/27/- |
| 7 | | K.Sugumar | 03.05.2021 | 36,50,510.00 | 1,32,940.00 | Nil | Gratuity | 4.83% | | Nil | 35,17,570.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workenen cateogery 3) Gratuity claim from 01/01/1995 to 20/12/2000 was admitted for Rs. 8/21/- under section 36/61/30/1101 and Balance claim of Rs. 36,42/2894- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36/61/a1(iii) Its R = 20,533/- and u/s 531(1ft) its Rs. 11/2.387/- |
| 8 | | D.Balaji | 03.05.2021 | 88,74,370.00 | 83,471.00 | Nil | Gratuity | 3.03% | | Nil | 87,90,899.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman acteogery 3) Gratuity claim from 02/05/1995 to 20/12/2000 is admitted for Rs. 5928/- under section 362(4)(a)(iii) and pail. Balance claim of Rs. 88.66.442/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted v/s 36(4)(a)(iii) IR set 10.419/- and v/s 53(1)(f) IR SR. 73.052/- |
| 9 | | A S Saravanan | 14.05.2021 | 70,00,000.00 | 1,18,862.00 | Nil | Gratuity | 4.31% | | Nil | 68,81,138.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman acteogery 3) Gratuity claim from 01/07/1995 to 20/12/2000 was admitted for Rs. 6943-4 under section 36(4)6(10) and paid. Balance claim annount of Rs. 6933,57/- was keept pending for High Court Order. 4) Now, the claim is reassersed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(a)(ii) is Rs. 18,130/- and u/s 53(1)(h) is Rs. 100,732/- |

| 10 | | A.Murugavel | 03.05.2021 | 58,49,946.00 | 1,26,906.00 | Nil | Gratuity | 4.61% | Nil | 57,23,040.00 | Nil | Verified with the books of accounts and the payroll register Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed verially that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. Gratuity claim from 01/07/1995 to 20/12/2000 was admitted for Rs. 6505/- under section 36(4)(a)(01)) and paid. Balance Rs. SR43,441/- was kept pending for High Court Order. Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(01) is 8. 19.514/- and ws/5311(1) fits Rs. 10.7392/- |
|----|---------------|--------------|------------|----------------|-------------|-----|----------|-------|-----|----------------|-----|---|
| 11 | | C.Velmurugan | 19.03.2020 | 1,76,90,965.00 | 55,188.00 | Nil | Gratuity | 2.00% | Nil | 1,76,35,777.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman actosepy: You have not submitted a seperate liquidation claim. As you have confirmed verbally that there is no change in the CIRP claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 23/05/1996 to 20/12/2000 was admitted for Rs. 2,019/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 1,76,88,946/- was kept pending for Hgh Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/12/2023 and the amount admitted u/s 36(4)(a)(iii) Is Rs.5,654/- and u/s 53(1)(f) Is Rs. 49,534/- |
| 12 | | D.Raghu | 04.05.2020 | 1,30,91,547.00 | 1,40,225.00 | Nil | Gratuity | 5.09% | Nil | 1,29,51,322.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a seperate liquidation claim. As you have confirmed vershally that there is no change in the claim amount, the CMP claim is taken for liquidation claim purpose. 3) Gratuity datin from 0.1/10/1994 to 20/12/2000 was admitted for Rs. 10 and the claim of the claim claim. The claim claim claim of the claim of the claim of the claim of the claim claim. The claim c |
| 13 | - | D.Srinivasan | 15.06.2020 | 1,32,66,045.00 | 86,699.00 | Nil | Gratuity | 3.15% | พล | 1,31,79,346.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed verhally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Granuity claim from 01/07/1996 to 20/12/2000 was admitted for 8s. 3;542/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 1;32;62;503/- was kept pending for High Court Order. 4) Kow, the claim is reassessed as per thore order of High Court of Madras in W.P. No. 9679 of 2010 dated 07/01/2005 and the amount admitted u/s 36(4)(a)(iii) Ks. 12;396/- and u/s 531(1)(5) Ks. 4,301/- |
| 14 | | G.Kumar | 21.03.2020 | 1,76,92,465.00 | 53,976.00 | Nil | Gratuity | 1.96% | Nil | 1,76,38,489.00 | Nil | Verified with the books of accounts and the payroll register Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed verially that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. Gratuity claim from 02/05/1999 to 20/12/2000 was admitted for Rs. 808/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 17,691,657/- was kept pending for High Court Order. Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) is 8.442/- and u/s 53(1)(b) [Rs. Rs. 9534/- |
| 15 | - | G.Palani | 08.05.2020 | 1,13,33,604.00 | 98,628.00 | Nil | Gratuity | 3.58% | Nil | 1,12,34,976.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed verhally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/04/1996 to 20/12/2000 was admitted for 8: 5,120/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 1,13,28,484/- was kept pending for High Court Order. 4) Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) Rs. 1,4337/- and uk/s 53(1)(1) fix Rs. 44,291/- |
| 16 | A.S.Saravanan | G.Poiyamozhi | 19.03.2020 | 34,40,283.00 | 1,72,109.00 | Nil | Gratuity | 6.25% | Nil | 32,68,174.00 | Nil | Verified with the books of accounts and the payroll register Claim admitted under Workman actosepy: You have not submitted a seperate liquidation claim. As you have confirmed vershally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. Gratuity claim from 01/12/1993 to 20/12/2000 was admitted for 8s. 12.014/- under section 36(4)(a)(iii) and paik Balance claim of Rs. 34,28,272/- was kept pending for High Court Order. Wer, the claim is reassessed as por the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 136(4)(a)(iii) is Rs. 27,462/- and u/s 531(1)(i) is Kn. 1,44,647/- |

| K.Mani | 20.03.2020 | 22,76,636.00 | 79,919.00 | Nil | Gratuity | 2.90% | Nil | 21,96,717.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) claim admitted under Workman category: You have not submitted separate liquidation claim. As you have confirmed verbally that there is change in the claim amount, the CIRP claim is taken for liquidation clai purpose. 3) Granuby claim from 01/04/1997 to 20/12/2000 was admitted for R 3,2657. under section 36(4)(4)(10) and paid. Blance claim of Rss. 2273 was kept pending for High Court Order. 4) Now, the Claim is reassessed as per the order of High Court of Madra W.P. No. 9879 of 2010 dated 07,01/2025 and the amount admitted u/ 36(4)(20) in 88. 10.613/- and u/s 531(10) fits Rs 60,306/- |
|-----------------|------------|----------------|-------------|-----|----------|-------|-----|----------------|-----|---|
| K.Rajendiran | 20.03.2020 | 1,01,33,832.00 | 93,183.00 | Nil | Gratuity | 3.38% | Nil | 1,00,40,649.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted seperate liquidation claim. As you have confirmed verially that there change in the claim amount, the CIRP claim is taken for liquidation cla purpose. 3) Gratuity claim from 01/12/1996 to 20/12/2000 was admitted for 3.8888/- under section 36(4(a)(a)(iii) and paid. Blained claim of 8s. 1:01 was kept pending for High Court Order. 4) Now, the claim is reassersed as per the order of High Court of Madr W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u 36(4)(a)(iii) Ns. 12.638/- and u/s 531(0) fits Ns. 80.555/- |
| L.Gunasekaran | 19.03.2020 | 1,51,35,844.00 | 46,957.00 | Nil | Gratuity | 1.70% | Nil | 1,50,88,887.00 | Nil | Verified with the books of accounts and the payroll register Claim admitted under Workman cateogery. You have not submittee separate liquidation claim. As you have confirmed workally that three change in the claim amount, the CIRP claim is taken for liquidation cla purpose. Gratuity claim from 04/10/1996 to 20/12/2000 was admitted for 1.385/-under section 36(4)(a)(iii) and paid. Balance claim of 8s. 1.51 was kept pending for High Court Order. Now, the claim is reassessed as a per the order of High Court of Madi W.P. No. 9879 of 2010 dated 07/01/2023 and the amount admitted u36(4)(a)(iii) 8s.45,300/- and us 53(11)(ii) Rs.42,457/- |
| L.Manoharan | 08.05.2020 | 30,63,466.00 | 1,08,772.00 | Nil | Gratuity | 3.95% | Nil | 29,54,694.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateoger, Yoo have not submitte seperate liquidation claim. As you have confirmed verbally that there change in the claim amount, the CBR claim is taken for liquidation of a) Gratuity claim from 01/09/1995 to 20/12/2000 was admitted for 5.524/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 30, 30 (and in the section 36(4)(a)(iii) and paid. Balance claim of Rs. 30, 4) Now, the claim is reassressed as per the order of High Court of Mad W P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted 36(4)(a)(iii) his Ns. 15.72/- and ur (s 531)(ii) fits se 9.200). |
| M.Magendiran | 19.03.2020 | 62,07,850.00 | 54,784.00 | Nil | Gratuity | 1.99% | Nil | 61,53,066.00 | Nil | 301 (Writing Viet Area (1)) and (2) |
| N.Kuppan | 19.03.2020 | 16,43,506.00 | 79,399.00 | Nil | Gratuity | 2.88% | Nil | 15,64,107.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery: No have not submitts seperate liquidation claim. As you have confirmed verbally that there change in the claim amount, the CIRP datim is taken for liquidation or purpose. 3) Granuity claim from 01/07/1996 to 20/12/2000 was admitted for 3,300/- under section 36(4)(a)(iii) and paid. Balance amount of Ks. was kept pending for ligh. Court Order. 4) Now, the claim is reassessed as per the order of High Court of Ma W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted 36(4)(a)(iii) is 8x.11.550/- and u/s 5311(0) fis as 6.7849/- |
| N.Vijayaragavan | 15.06.2020 | 82,41,032.00 | 85,067.00 | Nil | Gratuity | 3.09% | Nil | 81,55,965.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submittis separate liquidation claim. As you have confirmed verbally that there change in the claim amount, the CIRP claim is taken for liquidation of purpose. 3) Granuity claim from 01/01/1998 to 20/12/2000 was admitted for 2,588/- under section 36(4)(a)(iii) and paid. Balance claim of Rs. 62, was kept pending for ligh Court Order. 4) Now, the claim is reassessed as per the order of High Court of Mac W.P. No. 9879 of 2010 dated 07/01/2023 and the amount admitted 36(4)(a)(iii) Sts. 10.350/- and up is SU.350). |
| R.Arumugam | 20.03.2020 | 8,56,194.00 | 96,246.00 | Nil | Gratuity | 3.49% | Nil | 7,59,948.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submittis separate liquidation claim. As you have confirmed verbally that there change in the claim amount, the CIRP claim is taken for liquidation cl purpose. 3) Granuity claim from 01/11/1998 to 20/12/2000 was admitted for 3/935/- under section 36(4)(2)(a)(a) and paid. Balance amount of Rs. St was kept pending for ligh Court Order. 4) Now, the claim is reassessed as per the order of High Court of Mad W.P. No. 9879 of 2010 dated 07/01/2023 and the amount admitted 36(4)(a)(a)(b) ss 12/288)- and u/s 5311(b) fits as 32,458/- |

| | | | | | | | 1 | | | | | | |
|---|----|---------------|------------|-----------------|--------------|-----|----------|---------|---|-----|-----------------|-----|--|
| - | 25 | R.Govindan | 14.03.2020 | 1,03,95,303.00 | 98,969.00 | Nil | Gratuity | 3.59% | | Nil | 1,02,96,334.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman. Dategery: You have not submitted a seperate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CHR Chain in stake for for liquidation claim purpose. claim from 01/07/1996 to 20/12/2000 wea admitted for Rs. 1035 (-). Larger section 56(6)(0)(0)(0) and paid databance amount of Rs. 1039, 1289/- was kept pending for High Court Order. 4) Now, the claim is reassessed as payre the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(0)(0) in SR - 10.55(1)(1) Rs. 88, 98/15/- |
| 4 | 26 | S.Balamurugan | 11.03.2020 | 67,72,301.00 | 1,19,502.00 | Nil | Gratuity | 4.34% | | Nil | 66,52,799.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman actogery. You have not submitted a separate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. J Granuity is an amount, the CRP claim is taken for liquidation claim (5) Gravity is an experiment of the second second second second of 265.709/- was keep pending for High Court Order. 9) Now, the claim is revasessed as per the order of High Court of Madras in W.P. No 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(in) is 81.729/- and u/s 53(1)(f) is 81. L01.773/- |
| 1 | 27 | S.Baskar | 04.05.2020 | 1,50,55,154.00 | 97,136.00 | Nil | Gratuity | 3.53% | | Nil | 1,49,58,018.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman actosepery. You have not submitted a seperate liquidation claim. As you have confirmed verhally that there is no change in the claim amount, the CRP claim is taken for liquidation claim purpose. 3) Grastuity datin from 01/10/1995 to 20/12/2000 was admitted for Rs. 4) Sofa 11/21 section 506(1)(0)(0) and paid incline amount of Rs. 4) Sofa 11/21 section 506(1)(0)(0) and paid incline 4) Now, the claim is reassessed as port the order of High Court of Madars in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(0)(1) is Rs. 14.094/r. and u/s 531(10) is Rs. 83.042/r. |
| - | 28 | S.Ramanathan | 19.03.2020 | 96,95,880.00 | 47,649.00 | Nil | Gratuity | 1.73% | | Nil | 96,48,231.00 | Nil | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. Acy you have confirmed verhally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. 2) Grantuty claim from 23/06/1995 to 20/12/2000 was admitted for Rs. 1/31/- under section 36(4)(a)(iii) and paid. Balance amount of Rs. 96/94,194/- was keept pending for ligh Court Order. 4) Now, the claim is reassesed as pare the order of thigh Court of Madras in W.P. No. 9979 of 2010 dated 07/01/2025 and the amount admitted u/s 36(4)(a)(iii) its S. 51/22/. adu u/s 2311(1)(i) fis Re. 2457/- |
| | | TOTAL | 2 | 20,98,34,085.00 | 27,54,769.00 | | | 100.00% | - | | 20,70,79,316.00 | | |